

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

O.A. No. 622 of 2024

IN THE MATTER OF:

Varun Gulati

...Applicant

Versus

State of Haryana & Ors.

...Respondents

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3725

FILED THROUGH:



[SIDDHARTH BATRA], [ARCHNA YADAV] [SHIVANI CHAWLA]



[CHINMAY DUBEY] & [RHYTHM KATYAL]

Advocates for Respondent No. 17- M/s Generous Textiles Pvt. Ltd.

8A, Sagar Apartments, 6-Tilak Marg,

New Delhi-110001.

Mob.: 9888884445

Date: 22.05.2025

E-mail: siddharth.batra@satramdass.com

Place: New Delhi

Phone: 011 4704 6111

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
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**OBJECTIONS TO THE REPORT OF THE JOINT COMMITTEE ON
BEHALF OF RESPONDENT NO. 17, M/S GENEROUS TEXTILES
PVT. LTD.**

MOST RESPECTFULLY SHOWETH:

1. That the present objections are being filed on behalf of M/s Generous Textiles Pvt. Ltd., the Respondent No. 17, in compliance with the direction dated 27.02.2025 passed by this Hon'ble Tribunal, wherein the recently added industries in the Barhi Industrial Area matter were directed to file their objections to the Joint Committee Report dated 03.01.2025.
2. That at the outset, it is submitted that the observations in the Joint Committee Report (hereinafter "the Report") do not correctly reflect the compliance status of the Answering Respondent's unit. Certain findings in the Report appear to be based on assumptions and outdated

assessments, rendering them inconsistent with the Answering Respondent's current operational realities.

3. That the Answering Respondent, M/s Generous Textiles Pvt. Ltd., is located at Plot No. 383, HSIIDC Phase I, Barhi, District Gannaur, Sonapat, Haryana. The unit is engaged in pre-treatment and dyeing processes and operates under a valid Consent to Operate (CTO) until 30.09.2026. The unit is equipped with a modern Effluent Treatment Plant (ETP), adhering to all pollution control norms, including logbook maintenance, proper effluent discharge monitoring, and water usage tracking.
4. That the Answering Respondent has consistently undertaken substantial investments in environmental control measures, including a modern Effluent Treatment Plant (ETP), ensuring adherence to applicable environmental norms and best industrial practices. The Answering Respondent denies any deliberate non-compliance and submits that if there were any technical/operational gaps, they stand rectified upon receiving feedback from statutory authorities.
5. **OBJECTIONS TO THE JOINT COMMITTEE REPORT:**
 - 5.1. That the Answering Respondent submits that an inspection was conducted on 08.08.2024, and certain observations were recorded regarding the operation of its Primary Effluent Treatment Plant (PETP). The Answering Respondent further submits that a Show Cause Notice (SCN) dated 02.01.2025, received on 17.01.2025, was issued by the Haryana State Pollution Control Board (HSPCB), alleging non-compliance on certain grounds, including allegation of

discrepancies in effluent treatment, dilution concerns, and logbook maintenance.

- 5.2. That it is submitted that all of the above issues were raised in the Show Cause Notice issued by HSPCB, to which the answering respondent submitted a detailed and reasoned response. The answering respondent duly clarified its position and provided documentary evidence of its compliance to HSPCB. Therefore, the continued reliance on these findings is unjustified and does not accurately reflect the present compliance status of the unit. A Copy of the Show-Cause Notice received and the latest detailed and reasoned response to the HSPCB Show Cause Notice along with all the relevant annexures is annexed herewith and marked as **ANNEXURE R-1**.
- 5.3. That it was duly clarified to the HSPCB that the Effluent Treatment Plant (ETP) at the unit incorporates modern treatment mechanisms, ensuring high efficiency in treating effluents. The observed effluent characteristics reflect the effectiveness of the well-maintained treatment system rather than any deficiency. The values noted during inspection indicate that the system is functioning optimally and demonstrate that the treatment processes are working efficiently.
- 5.4. That the Answering Respondent consistently monitors and optimizes its treatment system to maintain compliance with prescribed norms. The values observed during the inspection are within acceptable limits, showing that the system is effective and robust. Commitment to ongoing improvements and compliance monitoring is a priority to ensure the highest environmental standards are continuously met.

- 5.5. That furthermore, any discrepancy in effluent generation compared to freshwater consumption does not accurately reflect the actual process cycle and operational conditions of the unit. The process involves various stages of water reuse, evaporation, and absorption by fabric, which may have resulted in lower effluent generation figures. Updated effluent logbooks and water balance sheets have been compiled for better accuracy.
- 5.6. That moreover, the HSPCB was apprised vide the response that the High percentage reductions in BOD, COD, and TSS during sampling result from the unit's multi-stage treatment process, which includes chemical treatment, aeration, and advanced filtration techniques. To validate compliance, independent third-party effluent testing has been conducted, confirming operation within permissible limits.
- 5.7. That the calibration of flow meters has been carried out and verified by a certified agency. A physical inspection of the entire treatment setup confirmed no provision for dilution exists, and the Answering Respondent has requested HSPCB to conduct a re-inspection to verify this.
- 5.8. That the inspection that formed the basis for the Joint Committee Report took place in July-August 2024, whereas the report was submitted much later. The answering respondent respectfully submits that compliance is a dynamic process, and any findings based on outdated data do not reflect the current operational reality. Since the inspection, the answering respondent has implemented multiple corrective measures, including additional flow meters for real-time

tracking of water consumption and effluent discharge, enhanced PETA efficiency through extended aeration and multi-stage treatment, and the implementation of automated compliance monitoring systems to maintain accurate records. Given these developments, the findings of the Joint Committee Report require reconsideration in light of the updated compliance status.

- 5.9. That any adverse order based on the findings of the Joint Committee Report would have severe financial implications and cause significant operational disruptions to the answering respondent. The unit employs a large workforce, and any disruption in operations would negatively impact the livelihoods of numerous employees and their families. The answering respondent is a key contributor to the textile industry, and any undue penalties or restrictions would harm not only the unit but also suppliers, vendors, and small businesses that rely on its operations.
- 5.10. That in view of the above submissions, the Answering Respondent also prayed that the allegations in the Show Cause Notice be reconsidered, as they were based on incorrect assumptions and lacked substantive evidence. The Respondent requested that its compliance measures be duly recognized and that it be granted an opportunity for re-inspection with independent verification to conclusively establish adherence to environmental norms. The Answering Respondent reiterated its commitment to upholding all regulatory standards and sought a fair and just resolution of the matter.

6. That the Answering Respondent remains committed to environmental sustainability, regulatory compliance, and responsible industrial operations and prays for a just and fair assessment of its compliance status.
7. The Answering Respondent further reserves its right to file additional pleadings or affidavits, if necessary, in response to any subsequent developments in the present proceedings.

FILED THROUGH:



[SIDDHARTH BATRA], [ARCHNA YADAV] [SHIVANI CHAWLA]



[CHINMAY DUBEY] & [RHYTHM KATYAL]

Advocates for Respondent No. 17- M/s Generous Textiles Pvt. Ltd.
8A, Sagar Apartments, 6-Tilak Marg,
New Delhi-110001.
Mob.: 9888884445

Date: 22.05.2025
Place: New Delhi

E-mail: siddharth.batra@satramdass.com
Phone: 011 4704 6111

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
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O.A. No. 622 of 2024

IN THE MATTER OF:

Varun Gulati

...Applicant

Versus

State of Haryana & Ors.

...Respondents

AFFIDAVIT

I, AMIT JAIN S/o Late Sh. Satender kumar jain , aged about 35 years
R/o D – 136 Preet Vihar Delhi -110092 do hereby solemnly affirm and stat
as under:

1. That I am the authorized signatory of Respondent No.17, M/s
GENEROUS TEXTILES PVT LTD , having its office at plot no 383
phase 1 Barhi Industrial estate , Gannaur , sonapat- 131101, in the
aforesaid Original Application, I am aware of the facts and
circumstances of the case in my official capacity as stated above and
hence, entitled to swear this affidavit.

That the accompanying reply has been drafted by my counsel under
my instructions, and I say that the statements and submissions made
in the said reply are true and correct to best of my knowledge based
upon the records and my belief. I pray that the said reply to be treated
as part and parcel of this Affidavit and the same is not being
reproduced for the sake of brevity.



1/31
2024

3. I say that the documents / annexure produced along with the reply are true copies of its originals.

Amit Jain
DEPONENT

VERIFICATION:

Verified that the contents of the above affidavit are true and correct to the best of my knowledge, belief and nothing material information has been concealed therefrom. No part of it is false.

Verified at GANNAUR on this 20th day of February, 2025.

Amit Jain
DEPONENT



1231
20/02/25

ATTESTED
Sachin Ganaur
NOTARY
Ganaur Distt. Sonapat

ANNEXURE-1



HARYANA STATE POLLUTION CONTROL BOARD

Plot No. 1, Sector-15, Part-II, Sonipat
Ph. - 0130-2236119, E-mail ID: - hspcbrosr@gmail.com



No. HSPCB/SR/2025/ 2679

Dated: 02/01/2025

To

M/s GENEROUS TEXTILES PVT LTD,
PLOT NO 383 HSIIDC PHASE I BARHI,
District Gannaur, Sonipat, Haryana

Sub: Show Cause Notice for Closure under section 33-A of Water Act, 1974, prosecution action under section 43/44 of Water Act, 1974, revocation of consent u/s 27 of the Water (Prevention & Control of Pollution) Act, 1974 & u/s 21 (4) of the Air (Prevention and Control of Pollution) Act, 1981 and imposing environmental compensation as per order dated 22.12.2021.

Whereas, the unit was inspected on 13.08.2024 by the Joint Team of CPCB and HSPCB in reference to OA No.622/2024 titled as Varun Gulati Vs State of Haryana & Ors. pending before Hon'ble NGT, New Delhi and the unit is involved in process of Pre-treatment and dyeing having CTO valid upto 30.09.2026.

Whereas, during inspection following deficiencies have been observed which need to be complied as per condition of CTO granted to the said unit:-

1. Effluent generation should be approx. 85% of fresh water consumption, however in this case effluent generation is 57% of fresh water consumptions, and also the discharge value is higher than effluent generation, which indicates that fresh water consumption/effluent generation/effluent discharge logbook is not properly/correctly maintained.
2. Effluent characteristics: as per analysis report is as below:-

Parameter	PETP inlet	PETP outlet	Prescribed discharge norms	Compliance w.r.t norms
pH	9.4	8.9	6.0-9.0	• Non-compliance w.r.t TDS • BOD removal-92.95%, COD removal-93.65%, TDS removal-35% which is not possible with the existing treatment system installed by the unit (i.e., without any biological treatment), and establishes dilution in ETP with fresh water. Non-Complying (Discharge norms & Dilution)
BOD (mg/l)	1107	78	500	
COD (mg/l)	4495	285	1400	
TSS (mg/l)	1621	204	1500	
TDS (mg/l)	4444	2924	2100	

3. As per analysis of samples collected from PETP inlet and outlet, unit is non-complying w.r.t TDS (2924 mg/l against 2100 mg/l).
4. Also, % removal in BOD, COD and TDS have been observed as 92.9%, 93.65% and 35% respectively, which is not possible with the treatment scheme installed by the unit. It indicates dilution with freshwater in PETP at different stages.

Recommendation of the team:-

1. Flow meters need to be calibrated on immediate basis.
2. Unit shall dismantle the provision of dilution.

Therefore, you are hereby directed to show cause & explain within **15 days** as to why closure action may not be taken against your unit u/s 33-A Water (Prevention and Control of Pollution) Act, 1974, prosecution action under section 43/44 of Water (Prevention and Control of Pollution) Act, 1974 and revocation of consent u/s 27 of the Water (Prevention & Control of Pollution) Act, 1974 & u/s 21 (4) of the Air (Prevention and Control of Pollution) Act, 1981 besides initiation of legal action under the Acts for non-compliance of the relevant provisions of Environmental Acts/Rules/Laws.

In case you fail to reply/comply with the deficiencies mentioned above within above mentioned stipulated time period, it will be presumed that you have nothing to say in this regard and accept the status as mentioned above, which will warrant closure action against your unit under relevant Acts/Rules besides initiation of legal action under the relevant Acts/Rules without giving any further notice.

Whereas, for the above said violations you are liable to pay the Environmental Compensation in terms of the directions of Board issued letter no. HSPCB/PLG/2021/2343-2350 dated 22.12.2021 as assessed by the Board as per methodology defined therein.

Endst. No. HSPCB/SR/2025/

Dated:


Regional Officer,
Sonepat Region.

RG

A copy of the above is forwarded to the Chairman, HSPCB, Panchkula for information, please.

/
Regional Officer,
Sonepat Region.

3736 GENEROUS TEXTILES PVT. LTD.

11

Manufacturer of all kinds of Threads/Yarns

Regd. Office : 374, IInd Floor, F.I.E. Patparganj, Delhi-110092

Ph.: +91-11-22141060, 9818301008 Email : generoustextiles@gmail.com

CIN : U17121DL2007PTC160810

To

Dt : 06.02.2025

Regional Officer
Haryana State Pollution Control Board
Sonapat

Sub : Reply against show cause notice HSPCB/SR/2025/2679 Dt 02.01.2025

Respected sir

We are enclosing herewith our reply in the matter as per direction of your office and request you to please do the needful.

Thanking you with warm regards

For GENEROUS TEXTILES PVT. LTD.


Director

Encl : as above

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12

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CIN : U17121DL2007PTC160810

04.02.2025

WITHOUT PREJUDICE

To

The Regional Officer

Haryana State Pollution Control Board (HSPCB)

Sector-15, Sonipat, Haryana

SUBJECT: DETAILED REPLY TO SHOW CAUSE NOTICE NO. HSPCB/SR/2025/2679 DATED 02.01.2025

RE: SHOW CAUSE NOTICE NO. HSPCB/SR/2025/2679 DATED 02.01.2025

Respected Sir,

1. This is in reference to the Show Cause Notice (SCN) dated 02.01.2025 issued under Section 33-A, 27, and 43/44 of the Water (Prevention and Control of Pollution) Act, 1974, and Section 21(4) of the Air (Prevention and Control of Pollution) Act, 1981, alleging discrepancies in effluent treatment, dilution concerns, and logbook maintenance at our unit, Generous Textiles Pvt. Ltd., located at Plot No. 383, HSIIDC Phase I, Barhi, District Gannaur, Sonipat, Haryana.

For GENEROUS TEXTILES PVT. LTD.,


Director

We take environmental compliance very seriously and are committed to operating within the prescribed norms. Accordingly, we submit this detailed reply addressing each concern raised in the notice.

2. **BACKGROUND OF THE COMPANY:**

Generous Textiles Pvt. Ltd. is engaged in pre-treatment and dyeing processes and operates under a valid Consent to Operate (CTO) up to 30.09.2026. Our unit is equipped with a modern Effluent Treatment Plant (ETP), and we adhere to all pollution control norms, including logbook maintenance, proper effluent discharge monitoring, and water usage tracking.

3. **RESPONSES TO SPECIFIC ALLEGATIONS:**

Observation: Discrepancy in Effluent Generation and Logbook Maintenance

Response:

- 3.1. The observed 57% effluent generation compared to freshwater consumption does not accurately reflect our actual process cycle and operational conditions.
- 3.2. Our process involves various stages of water reuse, evaporation, and absorption by fabric, which may have resulted in lower effluent generation figures.
- 3.3. We have since updated our effluent logbooks and water balance sheets for better accuracy and enclosed Annexure I & II as supporting documentation.

For GENEROUS TEXTILES PVT. LTD.


Director

Observation: Non-Compliance in Effluent Characteristics and Alleged Dilution

Response:

- 3.4. The high percentage reductions in BOD, COD, and TSS observed during sampling are a result of our multi-stage treatment process, which includes chemical treatment, aeration, and advanced filtration techniques.
 - 3.5. The TDS value (2924 mg/l against the prescribed 2100 mg/l) is an isolated reading and does not reflect the long-term compliance trend.
 - 3.6. To validate compliance, we have conducted independent third-party effluent testing, the results of which confirm that we are operating within permissible limits (Annexure III).
-

Observation: Alleged Dilution of Effluent with Freshwater

Response:

- 3.7. We categorically deny any intentional dilution of effluent.
- 3.8. The percentage reduction in pollution parameters is due to the efficiency of our installed advanced treatment technology rather than any dilution.
- 3.9. To further reinforce compliance, we have installed additional inline monitoring systems and undertaken a detailed internal process audit,

For GENEROUS TEXTILES PVT. LTD.


Director

confirming that no unauthorized freshwater is being mixed into the effluent stream .

Observation: Need for Calibration of Flow Meters

Response:

- 3.10. We acknowledge the requirement of calibrating flow meters and confirm that calibration has been carried out and verified by a certified agency.
- 3.11. Calibration reports have been attached as Annexure IV to demonstrate compliance.
- 3.12. Moving forward, we will conduct periodic flow meter calibration checks to prevent any potential discrepancies.
-

Observation: Recommendation to Dismantle Any Provision of Dilution

Response:

- 3.13. As stated, our effluent reduction efficiency is due to effective treatment rather than dilution.
- 3.14. We have conducted a physical inspection of the entire treatment setup, and no provision for dilution exists.
- 3.15. To further reassure compliance, we invite HSPCB to conduct a re-inspection of our facility to verify the absence of any dilution .

For GENEROUS TANKERS PVT. LTD.

Amr Jain
Director

4. **TIMING OF THE NOTICE AND CURRENT COMPLIANCE STATUS**

The inspection was conducted on 13.08.2024, whereas the SCN was issued on 02.01.2025. During this period, our unit has already taken several corrective actions. We request that our current compliance status be duly considered before initiating any action.

5. **FINANCIAL IMPACT ON LIVELIHOODS OF WORKERS:**

Our facility directly and indirectly employs a significant workforce, and any closure action would result in substantial job losses. Local businesses and suppliers depend on our operations, and an abrupt closure would cause economic disruption. We request the authorities to consider the broader socio-economic impact before initiating any enforcement action.

6. **SUMMARY OF POINTERS:**

- 6.1. Effluent generation logs have been updated to reflect actual process conditions.
- 6.2. Effluent characteristics comply with standards; reduction in pollutants is due to treatment efficiency, not dilution.

For GENEROUS TRADERS PVT. LTD.

Amit Jain
Director

- 6.3. Independent testing confirms compliance with prescribed norms.
- 6.4. Flow meter calibration has been completed, and reports are enclosed.
- 6.5. No dilution is occurring; an internal audit confirms proper treatment.
- 6.6. Corrective actions have been implemented to ensure continued compliance.

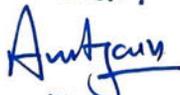
In light of the above submissions, we respectfully request:

- a. Withdrawal of the SCN, as compliance has been demonstrated.
- b. Acceptance of supporting documents as evidence of adherence to norms.
- c. A re-inspection opportunity to validate our compliance status.

We reaffirm our commitment to environmental regulations and look forward to a fair resolution of this matter.

Thanking you.

For Generous Textiles Pvt. Ltd.
FOR GENEROUS TEXTILES PVT. LTD.


Director

(Authorized Signatory)



SAVE WATER

LOG BOOK OF SEWERAGE / EFFLUENT TREATMENT PLANT ANNEXURE 18

3743

NAME & ADDRESS OF UNIT MONTH... Aug - 24 1

DATE	INLET PUMP		In Flowmeter	CHEMICAL CONSCOMTION			FLOW METER	PH. Treated MET. RED	SLUDGE	ENERGY METER		SIGNATURE	REMARKS
	ON	OFF		LIME/CAUSTIC SODA	ALAM	POLY				ON	OFF		
11/8/24	/	/	/	/	/	/	/	/	/	/	/	/	/
12/8	/	/	/	/	/	/	/	/	/	/	/	/	/
13/8	9:40A	9:30P	7271.934	11 KG	12 KG	120g	6309.241	7:90	X	25099.6	25131.9		
14/8	/	/	/	/	/	/	/	/	/	/	/	/	/
15/8	9:00A	5:40P	7303.650	12 KG	14 KG	130g	6344.195	7:40	21 KG	25131.9	25186.7		
16/8	10: A	6:00P	7334.100	10 KG	12 KG	150g	6386.101	7:50	25 KG	25186.7	25240.7		
17/8	9:30A	5:30P	7266.600	8 KG	9 KG	100g	6413.200	7:40	X	25240.7	25284.6		
18/8	9:00A	5:30P	7397.100	8 KG	10 KG	100g	6444.105	7:46	12 KG	25284.6	25320.1		
19/8	/	/	/	/	/	/	/	/	/	/	/	/	/
20/8	9:0 A	5:40P	7429.110	9 KG	12 KG	110g	6483.200	7:64	15 KG	25320.1	25347.5		
21/8	/	/	/	/	/	/	/	/	/	/	/	/	/
22/8	10:00A	7:00P	7460.110	11 KG	12 KG	100g	6518.300	7:40	18 KG	25347.5	25389.6		
23/8	10:00A	7:00P	7492.400	9 KG	9 KG	100g	6551.101	7:40	12 KG	25389.6	25432.8		
24/8	9:00A	6:0 P	7523.000	8 KG	9 KG	110g	6586.300	7:10	10: KG	25432.8	25473.4		
25/8	/	/	/	/	/	/	/	/	/	/	/	/	/
26/8	9:00A	6:00P	7555.110	11 KG	12 KG	120KG	6620.101	7:04	15 KG	25473.4	25516.		
27/8	9:00A	6:00P	7587.600	10 KG	10 KG	110g	6655.101	7:40	/	25516	25559.9		
28/8	/	/	/	/	/	/	/	/	/	/	/	/	/
29/8	9:00A	1:30P	7618.600	6 KG	11 KG	100g	6688.100	8:10	15 KG	25559.9	25600.7		
30/8	9:00A	6:30P	7649.600	12 KG	13 KG	110g	6723.1400	7:70	20 KG	25600.7	25643.2		
31/8	9:00A	1:20P	7681.100	10 KG	12 KG	100g	6757.100	7:46	X	25643.2	25685.2		
1/9	9:00A	6:00P	7713.400	8 KG	9 KG	100g	6791.105	7:40	12 KG	25685.2	25728.5		
2/9	9:00A	1:00P	7745.600	11 KG	9 KG	100g	6826.100	7:60	18 KG	25728.5	25770.9		
3/9	9:00A	6:00P	7776.100	6 KG	12 KG	80g	6859.200	7:40	7 KG	25770.9	25778.9		
4/9	/	/	/	/	/	/	/	/	/	/	/	/	/
5/9	9:00A	5:40P	7807.110	12 KG	14 KG	120g	6893.200	7:80	20 KG	25778.9	25830.6		
6/9	10: A	5:30P	7839.100	13 KG	16 KG	130g	6933.100	7:40	25 KG	25830.6	25882.4		
7/9	9:30A	5:40P	7870.100	15 KG	18 KG	150g	6972.200	7:50	20 KG	25882.4	25934.8		
8/9	9:10-A	6:00P	7902.100	18 KG	17 KG	140g	7013.100	7:40	25 KG	25934.8	25987.8		
9/9	9:10A	6:00P	7933.110	14 KG	15 KG	130g	7053.200	7:40	X	25987.8	26040.8		
10/9	9:10A	6:00P	7965.110	16 KG	17 KG	130g	7093.200	7:10	28 KG	25987.8	26093.7		

PLACE : SONEPAT

ETP OPERATOR

AUTH. SIGNATORY



LOG BOOK OF SEWERAGE & EFFLUENT TREATMENT PLANT

NAME & ADDRESS OF UNIT

MONTH September 2024

DATE	INLET PUMP		In Flowmeter	CHEMICAL CONSUMPTION			FLOW METER	PH. Treated MET. RED	SLUDGE	ENERGY METER		SIGNATURE	REMARKS
	ON	OFF		LIME/CAUSTIC SODA	ALUM	POLY				ON	OFF		
1													
4	10A	5PM	8000.15	10K	9.8	200	7129.650	7.50	X	26013.2	26051.1		
3	9:10	6PM	8036.15	10K	12K	150	7165.110	7.10	30K	26051.1	26089.4		
4	10A	5PM	8072.10	7K	15K	110	7201.110	8.10	X	26089.4	26129.2		
5	11:40A	6PM	8105.15	10K	12K	100	7237.650	7.50	30K	26129.2	26169.4		
6	10A	5PM	8138.15	14K	13K	150	7274.350	8.10	X	26169.4	26192.5		
7													
8													
9	11A	5PM	8172.10	15K	13K	120	7310.110	7.50	20K	26192.5	26237.8		
10	10A	5PM	8208.16	14K	11K	150	7347.1	8.10	X	26227.8	26270.		
11	10A	6PM	8245.16	13K	10K	200	7382.110	7.40	15K	26270.	26320.		
12	10A	6PM	8281.65	14K	14K	150	7420.150	8.00	10K	26320.	26365		
13	9:	6PM	8314.65	13K	12K	200	7457.150	7.45	12K	26365	26420.		
14	10A	7PM	8350.100	12K	11K	205	7494.110	8.10	10K	26420	26480		
15													
16	10A	6PM	8384.110	11K	16K	200	7530.150	7.50	7K	26480	26516.0		
17	9A	6PM	8420.65	10K	15K	200	7566.110	8.10	20K	26516.0	26541.3		
18													
19													
20													
21													
22													
23													
24	10A	7PM	8457.10	14K	10K	190	7606.40	7.10	12K	26541.3	26579.4		
25	9A	6PM	8489.150	11K	13K	150	7646.150	7.00	X	26579.4	26628		
26	10A	5PM	8524.10	10K	14K	150	7696.60	8.10	15K	26628.1	26670		
27	10A	6PM	8554.110	9.8	13K	110	7726.110	7.50	15K	26670	26715		
28	10A	6PM	8596.160	12K	9K	150	7766.100	8.10	X	26715	26765.4		
29													
30	10A	6PM	8629.15	13K	11K	110	7806.110	7.50	20K	26765	26850.6		

PLACE : SONEPAT

ETP OPERATOR



LOG BOOK OF SEWERAGE EFFLUENT TREATMENT PLANT

NAME & ADDRESS OF UNIT

MONTH October 2024

DATE	INLET PUMP		In Flowmeter	CHEMICAL CONSCOMTION			FLOW METER	PH. Treated MET. RED	SLUDGE	ENERGY METER		SIGNATURE	REMARKS
	ON	OFF		LIME/CAUSTIC SODA	ALUM	POLY				ON	OFF		
1/10/24	9:30AM	6:10PM	8667.110	21.00kg	22kg	150g	7876.150	7.45	29.0kg	26850.1	26899.6		
2/10/24													
3/10/24	9:20AM	6:15PM	8706.110	26.00kg	29kg	190g	7885.110	7.40		26899.6	26942.6		
4/10/24	9:15AM	6:20PM	8743.110	20.00kg	22kg	200g	7935.150	7.50	35.0kg	26942.6	27001.2		
5/10/24													
6/10													
7/10	9:20AM	6:50PM	8779.110	16.00kg	21.0kg	200g	7964.110	7.40	25kg	27001.2	27051.4		
8/10	9:15AM	6:00PM	8816.150	16.00kg	17.0kg	200g	8002.150	7.80	20kg	27051.4	27101.4		
9/10	9:20AM	5:50PM	8852.40	12.00kg	14.0kg	150g	8040.110	7.10	5kg	27101.4	2715.6		
10/10													
11/10													
12/10													
13/10													
14/10													
15/10													
16/10	9:00AM	6:00PM	8889.110	21.00kg	20.00kg	150g	8078.110	7.40	19.0kg	27119.4	27180.4		
17/10	9:00AM	6:00PM	8922.110	21.00kg	23.00kg	200g	8118.150	7.10	35kg	27180.4	27215.3		
18/10	9:10AM	6:40PM	8956.150	22.00kg	18.00kg	200g	8158.650	7.60	30kg	27215.3	27264.1		
19/10	9:00AM	6:00PM	8992.110	19.00kg	16.00kg	150g	8198.00	7.10	30kg	27264.1	27320.4		
20/10													
21/10	9:00AM	6:15PM	9028.110	18.00kg	17.00kg	150g	8238.110	7.80	25kg	27320.4	27363.6		
22/10	9:15AM	6:00PM	9065.110	19.00kg	15.00kg	180g	8278.109	7.64	26kg	27363.6	27410.2		
23/10	9:40AM	6:00PM	9092.40	13.00kg	11.00kg	100g	8328.106	7.10	26kg	27410.2	27439.4		
24/10	9:00AM	6:10PM	9133.110	21.00kg	19.00kg	200g	8368.665	7.90	30kg	27439.4	27470.9		
25/10	9:40AM	6:10PM	9168.115	18.00kg	21.00kg	160g	8418.150	7.40	32kg	27470.9	27510.7		
26/10	9:00AM	6:00PM	9204.650	19.00kg	23.00kg	200g	8450.150	8.10	X	27519.7	27593.4		
27/10													
28/10													
29/10													
30/10													
31/10													

PLACE : SONEPAT

ETP OPERATOR

AUTH. SIGNATORY

Dapalu

Handwritten notes and markings on the right margin.



LOG BOOK OF SEWERAGE EFFLUENT TREATMENT PLANT

NAME & ADDRESS OF UNIT MONTH Nov - 24

DATE	INLET PUMP		In Flowmeter	CHEMICAL CONSCOMTION			FLOW METER	PH. Treated MET. RED	SLUDGE	ENERGY METER		SIGNATURE	REMARKS
	ON	OFF		LIME/CAUSTIC SODA	ALAM	POLY				ON	OFF		
11/11/24													
2													
3													
4	10: A	6: PM	9225.110	11 KG	10 KG	100g	8473.150	7: 20	X	25593.4	27620.7		
5	9:00 A	6 PM	9247.110	13 KG	12 KG	100g	8497.610	7: 50	10 KG	27620.7	27655.8		
6	10: A	6 PM	9208.150	12 KG	13 KG	110g	8521.650	7: 40	X	27655.8	27649.4		
7													
8	10 AM	6 PM	9291.210	15 KG	13 KG	100g	8545.650	8: 10	15 KG	27194.4	27950.6		
9	10 AM	6 PM	9310.200	18 KG	18 KG	200g	8569.650	7: 64	25 KG	27750.6	27791.9		
10													
11	9: 30 A	5 PM	9330.400	11 KG	9 KG	100g	8593.190	7: 10	X	27791.9	27824.7		
12	9:00 A	6:00 PM	9351.610	14 KG	18 KG	200g	8617.610	7: 50	21 KG	27824.7	27813.4		
13	9: 30 A	6:00 PM	9325.165	15 KG	21 KG	200g	8641.470	7: 40	28 KG	27813.4	27917.0		
14	9:00 A	6:00 PM	9399.160	13 KG	17 KG	200g	8665.650	7: 60	20 KG	27917	27949.6		
15	9: 15 A	5: 40 PM	9422.155	11 KG	13 KG	200g	8689.130	7: 50	X	27949.6	27998.6		
16	10: 10 A	6: 00 P	9442.110	15 KG	18 KG	200g	8713.150	7: 26	30 KG	2799.8	28040.1		
17													
18	9: 10 A	5: 00 P	9465.115	12 KG	13 KG	100g	8737.190	7: 50	15 KG	28040.1	28080.6		
19	10: A	6: 00 P	9488.110	10 KG	17 KG	100g	8761.160	8: 10	12 KG	28080.6	28115.6		
20													
21	10: 00 A	1: 00 PM	9504.650	12 KG	13 KG	100g	8785.130	7: 50	15 KG	28115.6	28170.6		
22	9: 20 A	1: 00 PM	9526.160	10 KG	11 KG	100g	8809.150	8: 10	12 KG	28170.6	28220.6		
23	9: 40 A	6: 00 PM	9549.150	11 KG	13 KG	100g	8833.112	7: 70	V	28220.6	28241.8		
24													
25	1: 30 P	1: P M	9570.150	7 KG	8 KG	70g	8857.610	7: 40	14 KG	28241.8	28270.9		
26	9: 30 A	6: P M	9593.150	7 KG	8 KG	100g	8881.165	7: 10	10 KG	28270.9	28310.6		
27	9: 10 P	1: P M	9615.100	10 KG	12 KG	110g	8905.159	7: 50	15 KG	28310.6	28360.4		
28	9: 10 P	6: P M	9639.110	9 KG	17 KG	110g	8929.255	7: 50	14 KG	28360.4	28394.4		
29	9: 00 A	6: P M	9654.160	13 KG	11 KG	110g	8953.470	8: 10	12 KG	28394.4	28449.6		
30	10: A	6: P M	9680.110	17 KG	19 KG	150g	8977.610	7: 50	15 KG	28449.6	28490.2		
31													

PLACE : SONEPAT

ETP OPERATOR

AUTH. SIGNATORY



LOG BOOK OF SEWERAGE & EFFLUENT TREATMENT PLANT

NAME & ADDRESS OF UNIT MONTH... *December 2017*

DATE	INLET PUMP		In Flowmeter	CHEMICAL CONSCOMTION			FLOW METER	PH. Treated MET. RED	SLUDGE	ENERGY METER		SIGNATURE	REMARKS
	ON	OFF		LIME/CAUSTIC SODA	ALUM	POLY				ON	OFF		
<i>1/12/2017</i>													
2	10A	6 PM	9689.197	95	105	120	8986.112	8.50	6.5	28490.2	28520.4		
3	10A	5 PM	9697.165	100	145	150	8996.150	7.70	5	28520.4	28560.6		
4	10A	6 PM	9707.120	100	150	150	9007.450	8.10	10.5	28560.6	28595.6		
5	10A	6 PM	9715.111	110	145	150	9014.110	7.50	5	28595.6	28647.4		
6	9A	7 PM	9723.650	100	130	200	9023.150	8.40	9.5	28647.4	28712.1		
7													
8													
9	11A	6 PM	9733.110	120	135	200	9034.650	7.50	12.5	28712.1	28759.1		
10	10A	6 PM	9741.190	95	130	150	9041.410	8.10	19.5	28759.1	28805.3		
11	9A	7 PM	9750.059	100	120	110	9050.190	7.50	15.0	28805.3	28840.3		
12	10A	6 PM	9760.050	120	100	150	9061.150	6.50	19.5	28840.3	28895.4		
13	10A	5 PM	9768.110	130	165	150	9068.110	7.00	15.5	28895.4	28940.6		
14													
15													
16													
17													
18	9A	6 PM	9786.800	140	13.5	200	9086.150	7.50		28940.6	29026.4		
19													
20													
21													
22													
23													
24													
25													
26													
27													
28													
29													
30													
31													

PLACE : SONEPAT

ETP OPERATOR

AUTH. SIGNATORY



FARE LABS Private Limited

Unit - 1

L-17/3, DLF Phase-II, IFFCO Chowk,

M.G. Road, Gurugram - 122 002, Haryana, INDIA.

Tel. : +91-124-4223207-08, 4034205 | Cell : +91-9599221227

Email : farelabs@farelabs.com | Website : www.farelabs.co.in

TEST REPORT**Issued to :****Generous Textiles Private Limited**

Plot No- 383, Phase 1, Barhi

Industrial Estate, Gannaur, Sonipat,-131001

Haryana, India

J.O. No. : W20250129-042-097
 ULR Code : TC5503 25 2 00004379 F
 Report Date : 03-02-2025
 Sample Receipt Date : 29-01-2025
 Account Manager : BD Team 10
 Credit Manager : Septesh Kumar

**Customer Provided Information:#**

Nature/Name of the Sample

Location

Sampling Location

: ETP Inlet Water

: ETP Plant

: Plot No- 383, Phase 1, Barhi Industrial Estate,
Gannaur, Sonipat**Laboratory Provided Information:**

Sample Quantity & Packaging

Test started on

Test Completed

Method of Sampling

Date of Sampling

Sample Collected by

: 1Litre x 3, Pet Bottle

: 29-01-2025

: 03-02-2025

: FL/SOP/B/D-1

: 29-01-2025

: Mr. Vijay (FARE LABS Representative) at the
premises of Generous Textiles Private Limited**Analysis Report****Physical Description :** Pinkish colour water contains suspended solids

S. No.	Parameters	Unit	Test Results	Method
Physical Analysis				
1	Colour	--	Pinkish	APHA 24 th ED.
2	pH value	--	7.45	IS 3025 (P-11)
3	Total Dissolved Solids	mg/L	2375	IS 3025 (P-16)
4	Total Suspended Solids	mg/L	90	IS 3025 (P-17)
Chemical Analysis				
1	Biochemical Oxygen Demand, @ 27°C For 3 Days	mg/L	480	IS 3025 (P-44)
2	Chemical Oxygen Demand	mg/L	1400	IS 3025 (P-58)
3	Oil And Grease	mg/L	24.20	IS 3025 (P-39)



Authorised Signatory
D Mathur, Director

Page 1 of 1

NOTE: The laboratory accepts the responsibility for content of report. The results contained in this test report pertain only to the sample tested not for the whole lot. Test report shall not be reproduced except in full, without written approval of the laboratory. This report is intended only for your guidance, and not for legal purposes, commercial decision, and for advertisement. Samples will be destroyed after 15 days from the date of issue of test certificate unless otherwise specified. Any complaints about this report should be communicated in writing within 7 days of issue of this report. Total liability at FARELABS Pvt. Ltd. is limited to invoiced amount only. The recipient of this report is requested to kindly confirm with FARE Labs, the authenticity and genuineness of this report at report.confirmation@farelabs.com. FARE Labs is not responsible for any unconfirmed Test Report. If you have any complaint/feedback regarding the sample collection/testing/test report, please send an email at feedback@farelabs.com and call at +91 9312664533.
 #: The details are received from Customer on its own responsibility. FARE Labs Pvt. Ltd. does not Confirm about it and hence does not take any responsibility whatsoever.

*****End of Report*****

ISO 9001:2015

ISO 14001:2015

ISO 45001:2018

ISO / IEC 27001:2013

Digitally Signed

TEST REPORT

Issued to :

Generous Textiles Private Limited
Plot No- 383, Phase 1, Barhi
Industrial Estate, Gannaur, Sonipat, -131001
Haryana, India

J.O. No. : W20250129-042-098
ULR Code : TC5503 25 2 00004380 F
Report Date : 03-02-2025
Sample Receipt Date : 29-01-2025
Account Manager : BD Team 10
Credit Manager : Septesh Kumar



Customer Provided Information:#

Nature/Name of the Sample
Location
Sampling Location

: ETP Outlet Water
: ETP Plant
: Plot No- 383, Phase 1, Barhi Industrial Estate,
Gannaur, Sonipat

Laboratory Provided Information:

Sample Quantity & Packaging
Test started on
Test Completed
Method of Sampling
Date of Sampling
Sample Collected by

: 1Litre x 3, Pet Bottle
: 29-01-2025
: 03-02-2025
: FL/SOP/B/D-1
: 29-01-2025
: Mr. Vijay (FARE LABS Representative) at the
premises of Generous Textiles Private Limited



Analysis Report

Physical Description : Light yellow colour water contains suspended solids

S. No.	Parameters	Unit	Test Results	Specification as per CPCB* Guidelines for (Inland Surface Water)	Method
Physical Analysis					
1	Colour	--	20	#	IS 3025 (P-4)
2	pH value	--	7.54	5.5-9.0	IS 3025 (P-11)
3	Total Dissolved Solids	mg/L	865	-	IS 3025 (P-16)
4	Total Suspended Solids	mg/L	42	100 Max	IS 3025 (P-17)
Chemical Analysis					
5	Biochemical Oxygen Demand, @ 27°C For 3 Days	mg/L	18	30 Max	IS 3025 (P-44)
6	Chemical Oxygen Demand	mg/L	140	250 Max	IS 3025 (P-58)
7	Oil And Grease	mg/L	BLQ, (LOQ-2)	10 Max	IS 3025 (P-39)

*CPCB= Central Pollution Control Board.

#All efforts should be made to remove colour and unpleasant odour as far as practicable

BLQ= Below Limit of Quantification; LOQ= Limit of Quantification

Opinion: The tested sample of water **conforms** to CPCB Guidelines for (Inland Surface Water), with respect to above tests only.



Authorised Signatory
D Mathur, Director

NOTE: The laboratory accepts the responsibility for content of report. The results contained in this test report pertain only to the sample tested not for the whole lot. Test report shall not be reproduced except in full, without written approval of the laboratory. This report is intended only for your guidance, and not for legal purposes, commercial decision, and for advertisement. Samples will be destroyed after 15 days from the date of issue of test certificate unless otherwise specified. Any complaints about this report should be communicated in writing within 7 days of issue of this report. Total liability at FARELABS Pvt. Ltd. is limited to invoiced amount only. The recipient of this report is requested to kindly confirm with FARE Labs, the authenticity and genuineness of this report at report.confirmation@farelabs.com. FARE Labs is not responsible for any unconfirmed Test Report. If you have any complaint/feedback regarding the sample collection/testing/test report, please send an email at feedback@farelabs.com and call at +91 9312664533.
#: The details are received from Customer on its own responsibility. FARE Labs Pvt. Ltd. does not Confirm about it and hence does not take any responsibility whatsoever.

3751

26

GSTIN : 06ABLFA4476G1ZB

Mob 9671005554
9671005553

A.P ELECTRICALS



Schneider



Plot No. 79 ,Phase-1,HSIIDC,Barhi,Industrial Area,Ganaur, Sonipat- 131101(HR.)

E-mail-apelectricals555@gmail.com

All Types Of Electricals Panels, Motors,electric Spare
All Types Of Earthing & All Types Of Card Repair Etc

ALL TYPES OF ELECTRICALS SPARE & REPAIRING

RR / KÄBEL

SIEMENS

To

Generous Textiles Pvt. Ltd.
Plot no 383 phase 1 Barhi industrial estate
Sonipat

ANNEXURE 4

Subject: Undertaking for Calibration of Flow Meters

Dear Sir/Madam,

We, AP Electrical, hereby confirm that our engineer was deputed to your esteemed company's site for the purpose of calibrating the flow meters as per your request. The calibration work was carried out successfully, ensuring that the flow meters are functioning optimally and in compliance with the required standards.

Should you need any further assistance or have any concerns regarding the calibration, please feel free to contact us.

Thank you for your cooperation.

Sincerely,



AP Electricals

DATE- 10-08-2024

VAKALATNAMA

BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 622 OF 2024

IN RE:-

VARUN GULATI

...APPLICANT

VERSUS

STATE OF HARYANA & ORS.

...RESPONDENTS

KNOW ALL to whom these presents shall come that I/We, undersigned the above named do hereby appoint.

**SIDDHARTH BATRA (P/1083/2004), ARCHNA YADAV (D/1837/2020), SHIVANI CHAWLA (D/2233/2019),
CHINMAY DUBEY (D/8141/2021) & RHYTHM KATYAL (D/3528/2022);**

Advocates

Satram Dass B & Co., 8A, Sagar Apartment, 6 Tilak Marg, New Delhi-110001

Mob: 988888 4445, Email: siddharth.batra@satramdass.com

(hereinafter called the advocate/s) to be my/our Advocate in the above noted case and authorize him: -

To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the Appellate Court including High Court subject to payment of fees separately for each court by me/us.

To sign file, verify and present pleadings, appeals, cross-objections or petitions for executions, review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subject to payment of fees for each stage. To file and take back documents, to admit and/or deny the documents of opposite party. To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case. To take execution proceedings. To deposit, draw and receive monthly cheques, cash and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case. To appoint and instruct any other Legal Practitioner authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on our behalf.

And I/We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and proposes. And I/We undertake that I/We or my /our duly authorised agent would appear in Court on all hearings and will inform the Advocate for appearance when the case is called. And I/We the undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate which he shall receive and retain for himself. And I/We the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I/We hereby agree that once fee is paid, I/We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us.

IN WITNESS WHEREOF I/We do hereunto set my/our hand to these presents the contents of which have been understood by me/us on this 22nd day of May, 2025

Accepted, identified and certified subjected to the terms of the fees.

Sb

Archna yadav

[SIDDHARTH BATRA] [ARCHNA YADAV]

Client

Shivani chawla

Chinmay

Rhythm

[SHIVANI CHAWLA] [CHINMAY DUBEY] & [RHYTHM KATYAL]

Advocates

For Generous Textiles Pvt. Ltd.

Amrta
Director

Manufacturer of all kinds of Threads/Yarns

Regd. Office : 374, IInd Floor, F.I.E. Patparganj, Delhi-110092

Ph.: +91-11-22141060, 9818301008 Email : generoustextiles@gmail.com

CIN : U17121DL2007PTC160810

DATE : 19TH FEB 2025

Certified True copy of the resolution passed in the board meeting of GENEROUS TEXTILES PVT. LTD . held on 19th February 2025 at 374 , 2nd floor , FIE Patparganj Delhi 110092 , at the registered office of the company .

RESOLVED THAT Mr. AMIT JAIN , be and is hereby authorized on behalf of GENEROUS TEXTILES PVT. LTD., to initiate, file, defend, represent, and conduct legal cases, proceedings, or claims in any court of law, tribunal, or any other judicial or quasi-judicial authority in connection with the business or matters of the company.

RESOLVED FURTHER THAT Mr. AMIT JAIN is authorized to sign, verify, and submit all necessary documents, affidavits, pleadings, applications, and undertakings, and to appoint advocates, solicitors, and other professionals as may be required for such proceedings.

RESOLVED FURTHER THAT all actions taken by Mr. AMIT JAIN in connection with the above matters be and are hereby ratified and confirmed by the company.

RESOLVED FURTHER THAT a certified true copy of this resolution be provided to all concerned authorities as and when required for their records and reference.

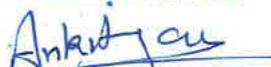
The specimen Signature of the above signatory is mentioned below .

Specimen signature

AMIT JAIN 

CERTIFIED TRUE COPY

For Generous Textiles Pvt. Ltd.


Director

भारत सरकार
Government of India

राज्य सरकार

अमित जैन
Amit Jain
जन्म तिथि / DOB : 20/11/1989
पुरुष / MALE

Issue Date: 22/08/2011

5969

मेरा आधार, मेरी पहचान

भारतीय विशिष्ट पहचान प्राधिकरण
Unique Identification Authority of India

राज्य सरकार

पता: S/O सतेंदर कुमार जैन, डी-१३६, समीप
प्रीत विहार मेट्रो स्टेशन, प्रीत विहार, देली, ईस्ट
देली, देली, 110092
Address: S/O Satender Kumar Jain, D-136,
NEAR PREET VIHAR METRO STATION,
PREET VIHAR, Delhi, East Delhi, Delhi,
110092

Print Date: 12/05/2021

5969

1947 help@uidai.gov.in www.uidai.gov.in

Amit Jain

Advance service copies of short reply on behalf of Respondent Nos. 9, 17, 18, 28, 50, 53, 57, 65 & 76 in O.A. No. 622/2024 titled as 'Varun Gulati v. State of Haryana & Ors.'

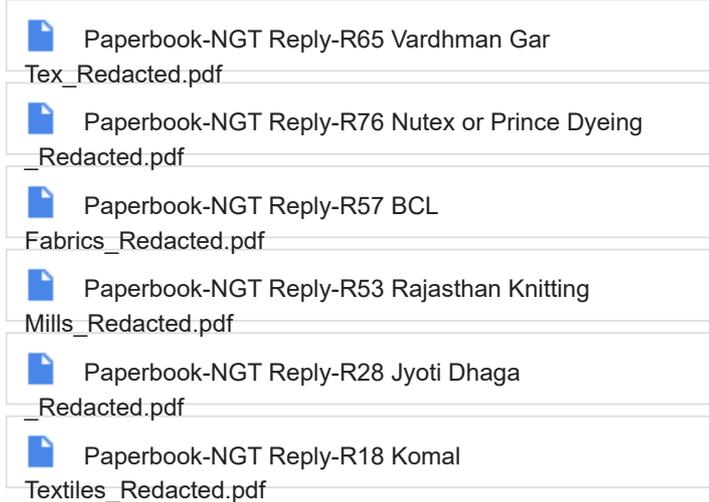
1 message

Vijay Kumar <vijay.kumar@satramdass.com>

Fri, May 23, 2025 at 1:06 PM

To: Mansi Chahal <mansichahal104@gmail.com>, Varun Gulati <jansewajanhit@gmail.com>

Cc: Rhythm Katyal <rhythm.katyal@satramdass.com>, Archana Yadav <archana.yadav@satramdass.com>, Shivani Chawla <shivani.chawla@satramdass.com>



Dear Sir,

PFA.

Advance service copies of short reply on behalf of Respondent Nos. 9, 17, 18, 28, 50, 53, 57, 65 & 76 in O.A. No. 622/2024 titled as 'Varun Gulati v. State of Haryana & Ors.'

Kindly treat the same as Proof of service.

Regards

Vijay Kumar
Office Manager

SDB
SATRAM DASS B & CO.
ADVOCATES
8A Sagar Apartment
6 Tilak Marg
New Delhi - 110001
Landline - +91-11-47046111
vijay.kumar@satramdass.com

Satram Dass B & Co. made the following annotations

"This message and any attachments are solely for the intended recipient and may contain confidential or privileged information. If you are not the intended recipient, any disclosure, copying, use, or distribution of the information included in this message and any attachments is prohibited. If you have received this communication in error, please notify us by reply e-mail and immediately and permanently delete this message and any attachments. Thank you."

3 attachments

- Paperbook-NGT Reply- R9 Manohar Filaments.pdf**
9723K
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